

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 539 of 2017

Shri Hari Hazam

... .. **Petitioner**

Versus

1. The State of Jharkhand
2. Mr. Balendu Bhubaj Anand Murti,
Director, Higher Education, HRD,
Govt. of Jharkhand, Dhurwa, Ranchi **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Deepankar, Advocate
For the Opp. Parties : Mr. Rohit, A.C. to A.A.G. - I

02/09.09.2021 Heard learned counsel for the parties.

The petitioner in this application has prayed for initiation of a contempt proceeding against the opposite parties for willfully violating the order dated 09.02.2016 passed in W.P. (S) No. 2061 of 2015 by this Court.

A direction was given to the opposite party no. 3 in the writ application to consider the recommendation made by the Ranchi University and pass a necessary order within a period of six weeks from the date, the petitioner submits a detailed representation.

The show cause submitted by the opposite party no. 2 indicates that the reasoned order has already been passed on 30.01.2019. The same indicates sufficient compliance of the order passed in W.P.(S) No. 2061 of 2015 and, therefore, I am not inclined to proceed further in this application which is accordingly disposed of with a liberty to the petitioner to challenge the reasoned order as appended to the show cause in an appropriate proceeding.

(Rongon Mukhopadhyay, J.)